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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th June, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 21 of 2018

A Bill further to amend the Tamil Nadu Industrial Establishments (National, Festival and Special Holidays) Act, 1958.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:--

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Industrial Establishments (National, Festival and Special Holidays) Amendment Act, 2018.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 8.

2. In section 8 of the Tamil Nadu Industrial Establishments (National, Festival and Special Holidays) Act, 1958 (hereinafter referred to as the principal Act),

Tamil Nadu Act
XXXIII of 1958.

(1) for the expression “one thousand rupees” at two places where it occurs, the expression “five thousand rupees” shall be substituted;

(2) for the expression “two thousand and five hundred rupees”, the expression “ten thousand rupees” shall be substituted.

Amendment of section 9.

3. In section 9 of the principal Act, for the expression “five hundred rupees”, the expression “one thousand rupees” shall be substituted.

Amendment of section 12.

4. In section 12 of the principal Act, in sub-section (2), for the expression “five hundred rupees”, the expression “five thousand rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The amount of fine specified in sections 8, 9 and 12 of the Tamil Nadu Industrial Establishments (National Festival and Special Holidays) Act, 1958 (Tamil Nadu Act XXXIII of 1958) have not been revised for more than a decade. The Government have, therefore, decided to amend the said Tamil Nadu Act XXXIII of 1958 suitably to enhance the amount of fine specified in the said sections, for effective implementation of the Act.

2. The Bill seeks to give effect to the above decision.

Dr. NILOFER KAFEEL,
Minister for Labour.

K. SRINIVASAN,
Secretary.